

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 75/2023/EZ

ANKUR SHARMA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY RESPONDENT NO. 7, THE WEST
BENGAL POLLUTION CONTROL BOARD.

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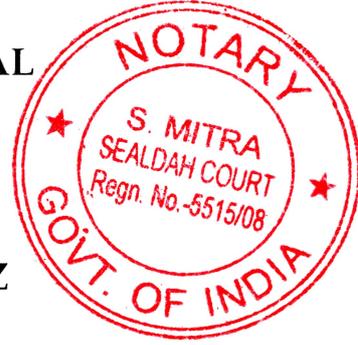
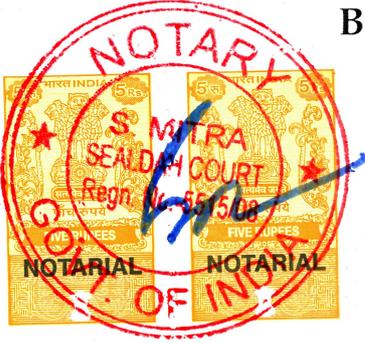
Filed by

DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA

SL. NO. 39 Dt.- 17 JUL 2025

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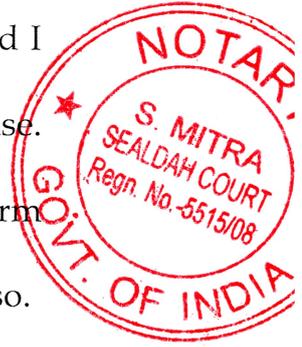
AFFIDAVIT FILED BY RESPONDENT NO. 7, THE WEST
BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 07, to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 13.12.2024 and 29.04.2025.

03. That, the Hon'ble National Green Tribunal vide order dated 13.12.2024, had directed the State Board to file compliance Report regarding installation of Common Effluent Treatment Plant (CETP) at Jalan Industrial Complex, Howrah in response to the report on "Status of implementation of Action Plans for Howrah area as on March 2015" highlighted by the Applicant, Mr. Ankur Sharma.

04. That, the Jalan Industrial Complex is a privately developed industrial complex. Major industries situated within the complex include galvanizing, dyeing and bleaching,

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electroplating, engineering and fabrication, vegetable oil processing, plastic products processing, food processing, secondary aluminum industries, metal recycling industries, wire drawing industries, paint blending industries, ware houses, bitumen processing industries, waste oil processing industries. Seven (07) nos. dyeing and bleaching industries, three (03) nos. vegetable oil processing units and some galvanizing and electroplating units contribute to the major share of effluent generation in the complex.

Because of the above mix of industries located within the complex, the characteristics of effluent generated varies widely.

05. That, apart from the industrial discharge, other drains carrying mixed effluent from outside the complex enter into the internal drainage system of Jalan Industrial Complex. These drains also carry waste water from nearby villages and industrial establishment located nearby. Water from these drains eventually falls into Borjola Canal through the internal drainage system of Jalan industrial complex.



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06. That, it is humbly stated before this Hon'ble Tribunal that during preparation of the Action Plan for critically polluted area, Howrah in the year 2010, proposal for installation of a Common Effluent Treatment Plant (CETP) at the Jalan Industrial Complex was envisaged as at that time individual water polluting industries situated within the complex were lacking in having proper effluent treatment facility.



07. That, however, due to active persuasion by the State Board over the years, individual effluent generating industries located within the complex have installed their respective effluent treatment plants. State Board is rigorously monitoring the industries having significant water pollution potential. Also, installation of effluent treatment plant is mandatorily required for the effluent generating industries for obtaining Consent to Operate of State Board.

08. That, subsequently, a revised Action Plan for Polluted Industrial Areas in the State was prepared in the year 2019 and submitted to the Central Pollution Control Board (CPCB) as per

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the order of the Hon'ble National Green Tribunal, Principal Bench dated 13.12.2018 in the matter of Original Application No.1038/2018. In the said revised Action Plan for Howrah, installation of Common Effluent Treatment Plant (CETP) at the Jalan Industrial Complex has not been proposed.



09. The State Board is monitoring the water polluting industries located within the complex on regular basis and whenever any non-compliance of environmental norms is observed, necessary regulatory actions are initiated.

10. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Swarup Kumar Mandal
DEPONENT

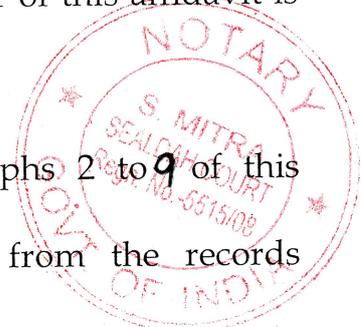
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VERIFICATION



I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 9 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.



Swarup Kumar Mandal
DEPONENT

Identified and corrected by me
Advocate *D. P. Ghosh*
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....

S. Mitra
SARBANI MITRA
NOTARY
Regd. No.- 5515/08

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